IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI SPECIAL BENCH (COURT-I)

(IB)-01(PB)/2017

In the matter of:

Rave Scans Pvt. Limited

..PETITIONER

SECTION:

Under Section 10 of IBC Code, 2016

Order delivered on 09.11.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

DEEPA KRISHAN Hon'ble Member (Technical)

For the Petitioner

: Ms. Ritu Rastogi, Resolution professional.

Mr. Puneet Yadav, Advocate for R.P.

For the Respondent

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ORDER

Learned Counsel for the petitioner as well as Ld. Counsel for the Resolution Professional is present. RP is also present in person. Resolution Professional has filed a report in relation to the Resolution Plan submitted before the COC. It is represented by the Ld. Counsel for the RP that the Resolution plans which were submitted before the Creditors meeting held on 17.10.2017 and subsequently in the meeting dated 20.10.2017 were not approved. However, from the perusal of the record, it is seen that the reports and annexures have not been signed by the R.P.

In the circumstances, the Resolution Professional is directed to affix his/her signatures duly in the Paper Book filed with the Tribunal.

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In relation to CA-399/(PB)/2017, as stay has been granted by this Hon'ble Principal Bench which is further extended for a period of four weeks.

Post the matter on 13.11.2017.

In relation to CA-400/PB/2017, the matter is posted for the appearance of the applicant, otherwise, the application will be dismissed for non-prosecution.

(DEEPA KRISHAN) MEMBER (TECHNICAL)

(R. VARADHARAJAN) MEMBER (JUDICIAL)

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Surjit 09.11.2017